

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

DATE OF ORDER: 04.04.2002

OA 54/2001

Narbada Devi wife of late Shri Natthi Lal Tiwari, presently residing at Nadbai, District Bharatpur (Rajasthan).

....Applicant.

VERSUS

1. Union of India through General Manager, western Railway, head quarter office Churchgate, Mumbai.
2. The Senior Divisional Manager, Western Railway, Division Office, Jaipur. (Rajasthan).
3. The Financial Advisor Cum Chief Accounts Officer, Western Railway, Churchgate, Mumbai.
4. The Senior Division Personnel Officer, Western Railway, Division Office Jaipur (Rajasthan).

....Respondents.

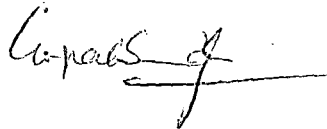
Mr. Neeraj Batra, Counsel for the applicant.

Mr. R.G. Gupta, Counsel for the respondents

CORAM

Hon'ble Mr. Gopal Singh, Member (Administrative)

Hon'ble Mr. J.K. Kaushik, Member (Judicial)

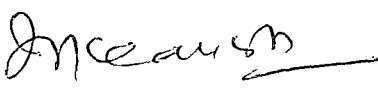


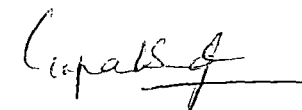
ORDER

PER HON'BLE MR. GOPAL SINGH, MEMBER (ADMINISTRATIVE)

In this application under Section 19 of the Administrative Tribunal's Act, 1985, applicant has prayed for quashing the impugned order dated 23.10.2000 and for a direction to the respondents to revise family pension of the applicant.

2. We have heard the learned counsel for the parties. The learned counsel for the respondents submitted that they have issued a revised P.P.O. of the applicant w.e.f. 1.6.1983 vide their letter dated 15.03.2002 (Annexure R-1) after filing of this OA and it has been stated that with the issuance of revised PPO, recovery of Rs. 55,711/- will be adjusted from the payments due to the applicant. The learned counsel for the applicant does not have serious objection to it. This OA, therefore, become infructuous. Accordingly it is dismissed with no order as to costs.

  
(J.K. KAUSHIK)  
MEMBER (J)

  
(GOPAL SINGH)  
MEMBER (A)